

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 309
CP-01/241-242/ND/2018
New CA- 84/2024

IN THE MATTER OF:

Sh. Vishwanath Bathla & Ors. ... Appellant/Petitioner

Versus

GR Bathla Publications Pvt. Ltd. & Ors. ... Respondent

Under Section: 241-242, Comp. Act.

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA- 84/2024: Issue notice to the Respondent returnable on 03.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, E-mail and **Dasti**. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 03.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)